

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

THE 09TH July, 2026

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No. ___ A: In light of directions of Hon'ble Supreme Court of India vide Judgment dated 11.05.2018 & 14.05.2018 passed in the matter of Civil Appeal No. 877/ 2018 (arising out of SLP(C) no. 15852 of 2016), Ashok Kumar and Others Vrs. State of Jharkhand and the Rule 21 and 22 of Jharkhand Judicial Service (Recruitment) Rules, 2004, the services of the following Probationary Civil Judges (Junior Division) are hereby confirmed with effect from the date mentioned against their names in Column No. 03 of the table given below:

Sl. No.	Name of the Probationary Civil Judge (Junior Division) with place of posting.	Date of Confirmation
01	02	03
I.	Mr. Amit Bansal, Additional Civil Judge (Jr. Division)-cum-J.M., Godda	06.10.2023
II.	Mr. Shailendra Kumar Napit, J.M.-cum-Judge in charge, Nagar Untari (Garhwa)	05.10.2023

By Order of the Court,
Sd/- Satya Prakash Sinha
Registrar General

Memo No. 2821 /Apptt

Dated Ranchi the 09th July, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary-cum-L.R., Department of Law (Judicial), Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, O/o the Principal Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court/ the Principal District & Sessions Judges of Godda & Garhwa for information and communication to the Officers concerned.


Registrar General